

**Updated Declaration of Assets in the form of real estate or investments as per the Full Court (of the Supreme Court) resolution dated 7<sup>th</sup> May, 1997, adopted by the Full Court of the High Court of Delhi on 26<sup>th</sup> July, 1997 and reiterated on 8th July, 2008.**

- A. Name of Judge: HMJ Parkash Singh Teji
- B. Name of Spouse: Mrs. Navjot Neelam, Additional Advocate General, Punjab-cum-Advocate, Supreme Court of India
- C. Name(s) of Dependent Family Members and relationship:
- C.1 Dependant No.1: Mr. Tejbir Singh Teji
- C.2 Dependant No.1: Master Nav Parkash Singh Teji
- C.3 Dependant No.2: Master Jot Parkash Singh Teji

**1. Real Estate (Immoveable property)**

1.1 Real Estate (immoveable property) of the Judge

S.No.	Description	Remarks
1.	Applicant along with co-applicant Mrs. Navjot Neelam (spouse) for flat measuring 1520 sq. ft. in TDI City Tuscan Heights, Kundli, Sonapat, Haryana (under construction)	Total value : Rs.39,33,733/- Total payment made : Rs.34,69,519/- Payment of Rs.6,93,842/- made after elevation, remaining payment made before elevation (withdrawal from GPF/personal savings)
2.	1/6 <sup>th</sup> share in 9 acre ancestral agricultural land	Total value Rs.2.25 crore (Approx.)
3.	1/6 <sup>th</sup> share in ancestral house at Village Pipli, Punjab	Total value Rs.7 lacs (Approx.)
4.	1/6 <sup>th</sup> share in ancestral house at Kot Kapura, Punjab	Total value Rs.4 lacs (Approx.)

1.2 Real Estate (immoveable property) of the Judge's Spouse : NIL

S.No.	Description	Remarks
	N/A	

1.3 Real Estate (immoveable property) of the Judge's dependant No.1 : NIL

S.No.	Description	Remarks
	N/A	

1.4 Real Estate (immoveable property) of the Judge's dependant No.2 : NIL

S.No.	Description	Remarks
	N/A	

1.5 Real Estate (immoveable property) of the Judge's dependant No.3 : NIL

S.No.	Description	Remarks
	N/A	

## 2. Investments

### 2.1 Investments of the Judge

#### 2.1.1 Shares : NIL

S.No.	Description	Number	Remarks
	N/A		

#### 2.1.2 Mutual Funds : NIL

S.No.	Description	Number	Remarks
	N/A		

#### 2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Balance in SBI Saving A/c No.10945835341	Rs.1.8 lacs (Approx.)	As on today
2.	GPF contribution	Rs.49,37,361/-	As on today
	(i)Before elevation	Rs.51,26,661/-	
	(ii)Withdrawal after elevation	Rs.5,39,300/-	
	(iii)Deposit after elevation	Rs.3,50,000/-	

### 2.2 Investments of the Judge's Spouse

#### 2.2.1 Shares : NIL

S.No.	Description	Number	Remarks
	N/A		

#### 2.2.2 Mutual Funds : NIL

S.No.	Description	Number	Remarks
	N/A		

#### 2.2.3 Deposits and other Financial Investments

S.No.	Description	Number/ Weight/ Amount	Remarks
1.	Balance in SBI Saving A/c No.10945948059 & P&SB Saving A/c No.MSB55145618219	Rs.1.8 lacs (Approx.)	As on today
2.	LIC Policy in self name	Rs.7,50,000/- (sum assured)	
3.	LIC Policy in the name of Master Nav Parkash Singh Teji	Rs.7,25,000/- (sum assured)	
4.	LIC Policy in the name of Master Jot Parkash Singh Teji	Rs.7,25,000/- (sum assured)	

### 2.3 Investments of the Judge's Dependant No.1

#### 2.3.1 Shares : NIL

S.No.	Description	Number	Remarks
	N/A		

#### 2.3.2 Mutual Funds : NIL

S.No.	Description	Number	Remarks
	N/A		

#### 2.3.3 Deposits and other Financial Investments : NIL

S.No.	Description	Number/ Weight/ Amount	Remarks
	N/A		

## 2.4 Investments of the Judge's Dependant No.2

### 2.4.1 Shares : NIL

S.No.	Description	Number	Remarks
	N/A		

### 2.4.2 Mutual Funds : NIL

S.No.	Description	Number	Remarks
	N/A		

### 2.4.3 Deposits and other Financial Investments : NIL

S.No.	Description	Number/ Weight/ Amount	Remarks
	N/A		

## 2.5 Investments of the Judge's Dependant No.3

### 2.5.1 Shares : NIL

S.No.	Description	Number	Remarks
	N/A		

### 2.5.2 Mutual Funds : NIL

S.No.	Description	Number	Remarks
	N/A		

### 2.5.3 Deposits and other Financial Investments : NIL

S.No.	Description	Number/ Weight/ Amount	Remarks
	N/A		

## 3. Other remarks

Signature of the Judge:

Date: 21.04.2015